## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1184/(MAH)/2017 M.A. No. 608/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

NAME OF THE PARTIES:

H P Ore Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S No

NAME

**DESIGNATION** 

**SIGNATURE** 

1 Akash Achangs Adr for Financial 2 Marroy Gangwal RP

## **ORDER**

## M.A. No. 608/20178 In C.P. No. 1184/I&BC/CLB/MB/MAH/2017

- The Learned Representative of the Bank is present.
- Vide an Order dated 14.12.2017 the Insolvency Professional has been substituted. The substituted Insolvency Professional Mr. Manoj Gangwal is present.

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## M.A. No. 608/20178 In C.P. No. 1184/I&BC/CLB/MB/MAH/2017

- 3. Matter is discussed with him. He is directed to expedite the Resolution Plan and complete the formalities as prescribed under the Code, such as, Advertisement for Expression of Interest, to issue Notice for Meeting of the CoC and to Appoint Valuer. He is directed to place on record the progress of the Resolution Plan on the next date of hearing.
- Registry is directed to immediately contact the Officers of the IBBI and obtain the Sanction expeditiously or their email.
- 6. The matter is now listed for hearing on **20.02.2018**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 23.01.2018 Sd/-

M.K. Shrawat Member (Judicial)

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